
Md. Ashique And Ors Vs State Of Chhattisgarh And Ors

Writ Petition (C) No. 3611 Of 2019

Court: Chhattisgarh High Court

Date of Decision: Oct. 14, 2019

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: A. K. Prasad, Ashutosh Mishra

Final Decision: Disposed Of

Judgement

P. Sam Koshy, J

1. The limited relief that petitioner has sought for is for appropriate direction to the respondent No.4 to take appropriate decision on the mutation

proceedings initiated by the petitioners.

2. State counsel submits that respondent No.4 has already taken steps for concluding the mutation proceedings.

3. Given the aforesaid facts and circumstances of the case, this Court is of the opinion that ends of justice would meet if the respondent No.4 is

directed to ensure that the mutation proceedings are proceeded and concluded at the earliest within a period of six months from the date of receipt of

copy of this order. It is expected that respondent No.4 while taking a decision on the mutation proceedings initiated by the petitioner would keep in

mind the orders passed by superior authorities/Courts in respect of said property, particularly the order passed by Board of Revenue, Bilaspur dated

26.11.2010. Unless, the same is modified or set aside by the higher authority or Court.

4. With the aforesaid direction, the writ petition stands disposed of.